



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE

(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Jan/202021/29

DATED 24/06/2021

Please Note

- i. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
- iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Jan/202021/29 of Norms Committee - II for the year 2021-22 held on 24/06/2021 under the **Chairmanship of Akash Taneja, Additional DGFT** to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Pranav Upadhyay, Deputy Director	Directorate General of Foreign Trade, Delhi
2	Smt. Smitha Viju, FTDO	Directorate General of Foreign Trade, Delhi
3	Shri K.S. Sodhi, Asst. Director	MSME
4.	Shri Sushil Kumar Jangid, Scientist 'B'	MeitY
5	Shri Shaish Kumar, Technical Authority	Technical Consultant,DGFT
6	Shri SK Bhatnagar, Technical Authority	Technical Consultant,DGFT
7	Shri Vishan Agrawal, Technical Authority	Technical Consultant,DGFT

Minutes of the cases discussed in the meeting are as under:

MEETING NUMBER: NC/2/MEET/Jan/202021/29

MEETING DATE: 24/06/2021

1	Case No.: 018105000521AM19	Party Name:SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000521AM19	RA File Number: 052404000440 AM17	Lic No/Date: 0510400670 08/12/2016	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the complete information is not available for examination of the case. However, in this regard, a letter is being issued to the applicant to upload all the relevant documents on DGFT's New IT Portal. Therefore, the Committee decided to defer the case. The case stands deferred.		

2	Case No.: 018105001080AM19	Party Name:TRAFOMECH INDIA PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105001080AM19	RA File Number: 072404000296 AM18	Lic No/Date: 0710112727 23/01/2018	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		

3	Case No.: 01810500008AM19	Party Name:ANGELS ALUMINIUM CORPORATION	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 01810500008AM19	RA File Number: 039404000933 AM18	Lic No/Date: 0310819231 19/02/2018	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		

4	Case No.: 018105000800AM19	Party Name:TRAFOMECA INDIA PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000800AM19	RA File Number: 072404000011 AM19	Lic No/Date: 0710113216 02/05/2018	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		

5	Case No.: 018105000605AM19	Party Name:TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000605AM19	RA File Number: 342404000146 AM19	Lic No/Date: 3410044397 08/08/2018	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the complete information is not available for examination of the case. However, in this regard, a letter is being issued to the applicant to upload all the relevant documents on DGFT's New IT Portal. Therefore, the Committee decided to defer the case. The case stands deferred.		

6	Case No.: 018105001096AM19	Party Name:TRUFORM TECHNO PRODUCTS LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105001096AM19	RA File Number: 502404000027 AM19	Lic No/Date: 5010002501 07/01/2019	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		

7	Case No.: 018105000037AM20	Party Name:TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000037AM20	RA File Number: 342404000034 AM20	Lic No/Date: 3410045082 26/04/2019	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		

8	Case No.: 018105000091AM20	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000091AM20	RA File Number: 052304000090 AM20	Lic No/Date: 0510410723 27/05/2019	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the complete information is not available for examination of the case. However, in this regard, a letter is being issued to the applicant to upload all the relevant documents on DGFT's New IT Portal. Therefore, the Committee decided to defer the case. The case stands deferred.		

9	Case No.: 018105000242AM20	Party Name:NU-CORK PRODUCTS PVT LTD	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000242AM20	RA File Number: 052404000339 AM20	Lic No/Date: 0510411850 16/09/2019	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of MeitY: 1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet) 3. Wastage claimed in the manufacturing process. 4. Justification of wastage. The case stands deferred.		

10	Case No.: 018105000246AM20	Party Name: SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED	Meet No/Date: NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status: Case Deferred
	HQ File Number: 018105000246AM20	RA File Number: 072404000137 AM20	Lic No/Date: 0710115451 19/09/2019	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		

11	Case No.: 018105000247AM20	Party Name:LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000247AM20	RA File Number: 042404000078 AM20	Lic No/Date: 0410166096 20/09/2019	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		

12	Case No.: 018105000249AM20	Party Name:LM WIND POWER BLADES (INDIA) PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000249AM20	RA File Number: 342404000191 AM20	Lic No/Date: 3410045466 20/09/2019	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		

13	Case No.: 018105000250AM20	Party Name:LM WIND POWER BLADES (INDIA) PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000250AM20	RA File Number: 342404000190 AM20	Lic No/Date: 3410045467 20/09/2019	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		

14	Case No.: 018105000257AM20	Party Name:LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000257AM20	RA File Number: 042404000102 AM20	Lic No/Date: 0410166105 25/09/2019	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		

15	Case No.: 018105000262AM20	Party Name:TPM DEPOT	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000262AM20	RA File Number: 318304000091 AM20	Lic No/Date: 3110067545 27/09/2019	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		

16	Case No.: 018105000272AM20	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000272AM20	RA File Number: 039504000618 AM20	Lic No/Date: 0310832137 10/10/2019	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the reply of deficiency letter has been received from the applicant. Therefore, the Committee decided to forward the applicant's reply to DPIIT for examination & comments. The case stands deferred.		

17	Case No.: 018105000275AM20	Party Name:PARAM INDUSTRIES	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Approved
	HQ File Number: 018105000275AM20	RA File Number: 039504000691 AM20	Lic No/Date: 0310832141 10/10/2019	
	Decision Remarks:	The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0310831055 dated 19.08.2019 as per comments of MSME. RA concerned may take suitable consequential action accordingly.		

TA Comments :

Export Product No.	Sl. of Export Product	ITC HS Code	Export Product Description (As applied by the firm)	Export Product Description (As recommended by TA)	Export Product Qty. (As applied by the firm)	Export UOM(As applied by the firm)	Export Product Qty. (As recommended by TA)	Export UOM (As recommended by TA)	
1		73182990	(net content of Stainless Steel Secondary Sheet / Coils 32.000 MT)	(net content of Stainless Steel Secondary Sheet / Coils 32.000 MT)	32.00	METRIC TON (MTS)	32.00	METRIC TON (MTS)	
Export Product No.	Sl.	Import Item Sl. No.	ITC HS Code of Import Item	Import Item Description (As applied by the firm)	Import Item Description (As recommended by TA)	Import Item Qty. (As applied by the firm)	Import Item Qty. (As recommended by TA)	Remarks	
1		1	72199090	Stainless Steel Secondary Sheet / Coils Grade 304 / 316 / 410 / 201 / 409 / 430 of same thickness		106.66	81.60		
Export Product Sl. No.		Import Item Sl. No.		Import UOM (As applied by the firm)		Import UOM (As recommended by TA)		% wastage (As applied by the firm)	% wastage (As recommended by TA)
1		1		METRIC TON (MTS)		METRIC TON (MTS)			155.00
18			Case No.: 018105000296AM20		Party Name:LM WIND POWER BLADES (INDIA) PRIVATE LIMITED		Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021		Status:Case Deferred
			HQ File Number: 018105000296AM20		RA File Number: 342404000224 AM20		Lic No/Date: 3410045571 31/10/2019		
			Decision Remarks:		The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.				

19	Case No.: 018105000299AM20	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000299AM20	RA File Number: 039504000741 AM20	Lic No/Date: 0310832533 31/10/2019	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		

20	Case No.: 018105000303AM20	Party Name:NUCON AMETRA ELECTRONICS SYSTEMS PRIVATELIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000303AM20	RA File Number: 092404000389 AM20	Lic No/Date: 0910068160 05/11/2019	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a letter has been issued on 25.03.2021 to the applicant to upload all the relevant documents on DGFT's New IT Portal. However, no information has been received yet. Further, the Committee decided to ask from the applicant to furnish following information as per comments of MeitY: 1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet) 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 4. Wastage claimed in the manufacturing process. (Share excel sheet) 5. Justification of wastage. The case stands deferred.		
21	Case No.: 018105000310AM20	Party Name:LM WIND POWER BLADES (INDIA) PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000310AM20	RA File Number: 342404000232 AM20	Lic No/Date: 3410045603 13/11/2019	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		

22	Case No.: 018105000314AM20	Party Name:LM WIND POWER BLADES (INDIA) PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000314AM20	RA File Number: 342404000246 AM20	Lic No/Date: 3410045611 14/11/2019	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		

23	Case No.: 018105000317AM20	Party Name:DEWAN & SONS	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000317AM20	RA File Number: 052304000288 AM20	Lic No/Date: 0510412532 18/11/2019	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		

24	Case No.: 018105000377AM20	Party Name:SUKRUT ELECTRIC COMPANY PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000377AM20	RA File Number: 318304000119 AM20	Lic No/Date: 3110067639 30/12/2019	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		

25	Case No.: 018105000390AM20	Party Name:PARAM INDUSTRIES	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000390AM20	RA File Number: 039504000943 AM20	Lic No/Date: 0310833956 07/01/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of MSME: 1. To provide clarification for, why drawing submitted is similar to drawing 2 while the calculations are different.. The case stands deferred.		

26	Case No.: 018105000425AM20	Party Name:VON ROLL (INDIA) PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000425AM20	RA File Number: 072404000258 AM20	Lic No/Date: 0710116093 04/02/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		

27	Case No.: 018105000438AM20	Party Name:RATNAVEER METALS LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000438AM20	RA File Number: 342404000220 AM20	Lic No/Date: 3410045891 19/02/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted the comments of Consultant (TEC-3) received via email dated 20.06.2021. Further, it was noted that the applicant had furnished the reply of deficiency letter through BO Portal. Therefore, the Committee decided to forward the applicant’s reply to Consultant (TEC-3) for examination & comments. The case stands deferred.		

28	Case No.: 018105000453AM20	Party Name:WAAREE ENERGIES LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000453AM20	RA File Number: 522404000074 AM20	Lic No/Date: 5210043347 28/02/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter as raised by Consultant (TEC-3) was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		

29	Case No.: 018105000455AM20	Party Name:KALPATARU POWER TRANSMISSION LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000455AM20	RA File Number: 082404000382 AM20	Lic No/Date: 0810147363 28/02/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and Consultant (TEC-3) informed that the applicant’s reply dated 08.12.2020 is deficient due to following reasons: 1. Firm has not given material balancing as per quantity in Advance Authorization. 2. Calculations of wastage with supporting drawings are not given. 3. Firm has given contradicting statement. In the letter, it is proposed to drop list of indigenous inputs but same list is given again in Annexure B. Therefore, the Committee decided to seek clarification from the applicant on the above mentioned deficiencies as per comments of Consultant (TEC-3). The case stands deferred.		

30	Case No.: 018105000511AM21	Party Name:ZOBELLE INDIA PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000511AM21	RA File Number: 039504001153 AM20	Lic No/Date: 0310836043 01/05/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-1): 1. Specific name with generic name of import item at Sl. No. 1 to 6 along with catalog and justification for quantity of import at Sl. No. 16. 2. To provide details of Part Number of components wherever given. The case stands deferred.		

31	Case No.: 018105000513AM21	Party Name:REEP INDUSTRIES PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Approved
	HQ File Number: 018105000513AM21	RA File Number: 042404000008 AM21	Lic No/Date: 0410166711 01/05/2020	
	Decision Remarks:	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT as under: 1. Net empty weight of export item may be specified as 56244 Kgs. 2. Quantity of import item at Sl. No. 1 may be allowed as 11632 Kgs as 1.03Kgs/Kg content in the export item after taking 2/3rd recovery from the scrap. 3. Quantity of import item at Sl. No. 2 may be allowed as 6382 Kgs as 1.03Kgs/Kg content in the export item after taking 2/3rd recovery from the scrap. RA concerned may take suitable consequential action accordingly.		

32	Case No.: 018105000518AM21	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000518AM21	RA File Number: 039404000026 AM21	Lic No/Date: 0310836094 04/05/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		

33	Case No.: 018105000516AM21	Party Name:JINDAL SAW LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000516AM21	RA File Number: 052304000012 AM21	Lic No/Date: 0510414105 06/05/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-3); 1. To provide details of net content of import items in the all export items. The case stands deferred.		

34	Case No.: 018105000522AM21	Party Name:RHJ TUBES PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000522AM21	RA File Number: 039504000067 AM21	Lic No/Date: 0310836165 11/05/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		

35	Case No.: 018105000524AM21	Party Name:WINOMECHANIC PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000524AM21	RA File Number: 042404000006 AM21	Lic No/Date: 0410166746 12/05/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-3): 1. Specific use of each item of import in the export product. 2. Part number of components wherever not given. 3. To provide clarification for why the items of consumable nature have been shown as components. 4. For import item 26: Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Weight of each Export Product. 6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. The case stands deferred.		

36	Case No.: 018105000525AM21	Party Name:WINOMECHANIC PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000525AM21	RA File Number: 042404000017 AM21	Lic No/Date: 0410166751 12/05/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		

37	Case No.: 018105000629AM21	Party Name:NAVGRAH FASTNERS PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000629AM21	RA File Number: 522404000022 AM21	Lic No/Date: 5210043453 08/07/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 15.06.2021 through BO Portal to examine the case. However, comments have not been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.		

38	Case No.: 018105000631AM21	Party Name:METAL CARE ALLOYS PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Approved
	HQ File Number: 018105000631AM21	RA File Number: 039504000218 AM21	Lic No/Date: 0310837128 10/07/2020	
	Decision Remarks:	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB). Note: Copper content in the import item should be 40 to 50%. RA concerned may take suitable consequential action accordingly.		

TA Comments :

Export Product Sl. No.	ITC HS Code of Export Product	Export Product Description (As applied by the firm)	Export Product Description (As recommended by TA)	Export Product Qty. (As applied by the firm)	Export UOM(As applied by the firm)	Export Product Qty. (As recommended by TA)	Export UOM (As recommended by TA)
1	74032210	NET CONTENT : 1) COPPER WIRE SCRAP AS PER ISRI CODE DRUID CABLE MIN CU 40% : 42500.000 KGS., 2) TIN : 2500.000 KGS. [INDIGENOUS], 3) LEAD : 2500.000 KGS. [INDIGENOUS], 4) ZINC : 2500.000 KGS. [INDIGENOUS]	BRONZE INGOTS NET CONTENT COPPER 42500 KGS TIN 2500 KGS LEAD 2500 KGS ZINC 2500 KGS	50000.00	KILOGRAMS (KGS)	50000.00	KILOGRAMS (KGS)

Export Product No.	Sl.	Import Item Sl. No.	ITC HS Code of Import Item	Import Item Description (As applied by the firm)	Import Item Description (As recommended by TA)	Import Qty. (As applied by the firm)	Import Qty. (As recommended by TA)	Remarks
1		1	74040012	COPPER WIRE SCRAP AS PER ISRI CODE DRUID CABLE MIN CU 40%	COPPER WIRE SCRAP AS PER ISRI CODE DRUID CABLE WITH 40-50 PERCENT COPPER	109437.50	97277.00	WASTAGE 1.03 KGS PER KGS ON NET WEIGHT OF COPPER CONTENT IN THE EXPORT PRODUCT THE COPPER CONTENT IN THE IMPORT ITEM IS TAKEN AVERAGE OF 40-50PERCENT OF COPPER
Export Product No.	Sl.	Import Item Sl. No.	Import UOM (As applied by the firm)	Import UOM (As recommended TA)	(As by	% wastage (As applied by the firm)	% wastage recommended by TA	
1		1	KILOGRAMS (KGS)	KILOGRAMS (KGS)			3	
39	Case No.: 018105000636AM21		Party Name:UNIVERSAL CABLES LIMITED		Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021		Status:Case Deferred	
	HQ File Number: 018105000636AM21		RA File Number: 112404000001 AM21		Lic No/Date: 1110028725 14/07/2020			
	Decision Remarks:		The Committee considered the case as per the agenda and noted that the complete information is not available for examination of the case. However, in this regard, a letter is being issued to the applicant to upload all the relevant documents on DGFT's New IT Portal. Therefore, the Committee decided to defer the case. The case stands deferred.					
40	Case No.: 018105000642AM21		Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED		Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021		Status:Case Deferred	
	HQ File Number: 018105000642AM21		RA File Number: 092404000206 AM21		Lic No/Date: 0910068967 20/07/2020			
	Decision Remarks:		The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.					

41	Case No.: 018105000646AM21	Party Name:JINDAL SAW LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000646AM21	RA File Number: 052304000084 AM21	Lic No/Date: 0510414673 21/07/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		
42	Case No.: 018105000655AM21	Party Name:ACG PHARMAPACK PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Approved
	HQ File Number: 018105000655AM21	RA File Number: 039404000248 AM21	Lic No/Date: 0310837425 27/07/2020	
	Decision Remarks:	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT. 1. Quantity of import items at Sl. No. 1 & 2 may be allowed @ 1.03 Kgs/Kg content in the export product as 179220Kgs & 26405Kgs respectively. Note: Import item at Sl. No. 1 shall of relevant thickness as contained/utilized in the export item. RA concerned may take suitable consequential action accordingly.		

43	Case No.: 018105000656AM21	Party Name:ACG PHARMAPACK PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Approved
	HQ File Number: 018105000656AM21	RA File Number: 039404000249 AM21	Lic No/Date: 0310837426 27/07/2020	
	Decision Remarks:	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT. 1. Quantity of import items at Sl. No. 1, 2, 4 & 5 may be allowed @ 1.05 Kgs/Kg content in the export product as 103320Kgs, 37027Kgs, 16695Kgs & 258Kgs respectively. 2. Quantity of import item at Sl. No. 3 may be allowed as 153011Kgs @ 1.03 Kgs/Kg content in the export product. Note: Import items at Sl. No. 1 to 3 shall of relevant thickness as contained/utilized in the export item. RA concerned may take suitable consequential action accordingly.		

44	Case No.: 018105000745AM21	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000745AM21	RA File Number: 092404000333 AM21	Lic No/Date: 0910069190 15/09/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-3): 1. Quantity of import item at Sl. No. 5 does not match with per unit requirement given in Appendix - 4E & drawings. To clarify the same. 2. Quantity of import at Sl. No. 6 is given in fraction of number & also does not match with per unit quantity given in drawings. To clarify the same. The case stands deferred.		
45	Case No.: 018105000746AM21	Party Name:MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000746AM21	RA File Number: 052404000285 AM21	Lic No/Date: 0510415230 16/09/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the reply of deficiency letter has been received from the applicant. Therefore, the Committee decided to forward the applicant's reply to Consultant (TEC-3) for examination & comments. The case stands deferred.		
46	Case No.: 018105000747AM21	Party Name:MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000747AM21	RA File Number: 052404000284 AM21	Lic No/Date: 0510415231 16/09/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the reply of deficiency letter has been received from the applicant. Therefore, the Committee decided to forward the applicant's reply to Consultant (TEC-3) for examination & comments. The case stands deferred.		

47	Case No.: 018105000752AM21	Party Name:HVR SOLAR PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000752AM21	RA File Number: 052304000186 AM21	Lic No/Date: 0510415263 18/09/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		

48	Case No.: 018105000756AM21	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000756AM21	RA File Number: 042404000056 AM21	Lic No/Date: 0410167086 21/09/2020	
	Decision Remarks: The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.			

49	Case No.: 018105000758AM21	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000758AM21	RA File Number: 072404000173 AM21	Lic No/Date: 0710117048 22/09/2020	
	Decision Remarks: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of MeitY: 1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet) 3. Wastage claimed in the manufacturing process. 4. Justification of wastage. The case stands deferred.			

50	Case No.: 018105000765AM21	Party Name:STEEL AIIDS ENTERPRISE PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000765AM21	RA File Number: 039504000387 AM21	Lic No/Date: 0310838455 24/09/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.		

51	Case No.: 018105000770AM21	Party Name:APL METALS LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Approved
	HQ File Number: 018105000770AM21	RA File Number: 022404000083 AM21	Lic No/Date: 0210210133 29/09/2020	
	Decision Remarks:	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MSME. Note: Average percentage of lead in import item is 54 +/- 2% taking cue from approved AA No. 0710111004 dated 19.01.2017. RA concerned may take suitable consequential action accordingly.		

TA Comments :

Export Product No.	Sl. of Export Product	ITC HS Code	Export Product Description (As applied by the firm)	Export Product Description (As recommended by TA)	Export Product Qty. (As applied by the firm)	Export UOM (As applied by the firm)	Export Product Qty. (As recommended by TA)	Export UOM (As recommended by TA)
1		78011000	REFINED LEAD INGOT PURITY 99.97 %		3000.00	METRIC TON (MTS)	3000.00	METRIC TON (MTS)
Export Product No.	Sl. of Import Item	Import Item Sl. No.	ITC HS Code of Import Item	Import Item Description (As applied by the firm)	Import Item Description (As recommended by TA)	Import Item Qty. (As applied by the firm)	Import Item Qty. (As recommended by TA)	Remarks
1	1		85481020	Lead scrap covered by ISRI code word "Rains"		6000.00	5942.66	
Export Product No.	Sl.	Import Item Sl. No.	Import UOM (As applied by the firm)	Import UOM (As recommended TA)	(As by	% wastage (As applied by the firm)	% wastage recommended by TA	
1		1	METRIC TON (MTS)	METRIC TON (MTS)			7.00	

52	Case No.: 018105000773AM21	Party Name:EFD INDUCTION PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Approved
	HQ File Number: 018105000773AM21	RA File Number: 072404000179 AM21	Lic No/Date: 0710117076 29/09/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that MeitY has informed through BO Portal that the comments were furnished via email dated 14.01.2021. Therefore, the Committee decided to fix the ad-hoc norms as per comments of MeitY vide letter No.: W-21/1/2021-IPHW dated 14.01.2021 as under: 1. Quantity of import items at Sl. No. 1 & 3 to 11 may be allowed on net to net basis with accountability clause. 2. Quantity of import items at Sl. No. 2 & 12 to 21 may be allowed as applied for on nil wastage. RA concerned may take suitable consequential action accordingly.		

53	Case No.: 018105000776AM21	Party Name:MITTAL COIN PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000776AM21	RA File Number: 562404000025 AM21	Lic No/Date: 5610005958 29/09/2020	
	Decision Remarks: The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.			

54	Case No.: 018105000780AM21	Party Name:ENERGICOMM WIRES PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000780AM21	RA File Number: 092404000269 AM21	Lic No/Date: 0910069284 30/09/2020	
	Decision Remarks: The Committee considered the case as per agenda and noted that the case has been referred to Consultant (TEC-3) for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

55	Case No.: 018105000778AM21	Party Name:MAK CONTROLS AND SYSTEMS PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: 018105000778AM21	RA File Number: 322404000056 AM21	Lic No/Date: 3210079734 01/10/2020	
	Decision Remarks: The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.			

56	Case No.: 018105000779AM21	Party Name: ABB POWER PRODUCTS AND SYSTEMS INDIA LIMITED	Meet No/Date: NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status: Case Deferred
	HQ File Number: 018105000779AM21	RA File Number: 052304000191 AM21	Lic No/Date: 0510415386 01/10/2020	
	Decision Remarks: The Committee considered the case as per the agenda and noted that a deficiency letter was sent to the applicant on 25.03.2021. However, reply has not been received yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.			

57	Case No.: HQRNORM APPLY 00029441AM21	Party Name:AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00029441AM21	RA File Number: 072404000229 AM21	Lic No/Date: 0711000002 02/12/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the complete information is not available for examination of the case. However, in this regard, a letter is being issued to the applicant to upload all the relevant documents on DGFT's New IT Portal. Therefore, the Committee decided to defer the case. The case stands deferred.		

58	Case No.: HQRNORM APPLY 00029520AM21	Party Name:AMPCO METAL INDIA PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00029520AM21	RA File Number: 318304000099 AM21	Lic No/Date: 3111000002 02/12/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the complete information is not available for examination of the case. However, in this regard, a letter is being issued to the applicant to upload all the relevant documents on DGFT's New IT Portal. Therefore, the Committee decided to defer the case. The case stands deferred.		

59	Case No.: HQRNORM APPLY 00033581AM21	Party Name:SHAH IMPEX	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00033581AM21	RA File Number: 03AA04011848 AM21	Lic No/Date: 0311000066 08/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

60	Case No.: HQRNORM APPLY 00033660AM21	Party Name:AKSHAY ALUMINIUM ALLOYS LLP	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00033660AM21	RA File Number: 05AA04017927 AM21	Lic No/Date: 0511000060 08/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and decided to fix the ad-hoc norms, as per SION C-3 , on the basis of comments given by Consultant (SKB). RA concerned may take suitable consequential action accordingly.		

TA Comments :

Export Product Sl. No.	ITC HS Code of Export Product	Export Product Description (As applied by the firm)	Export Product Description (As recommended by TA)	Export Product Qty. (As applied by the firm)	Export UOM(As applied by the firm)	Export Product Qty. (As recommended by TA)	Export UOM (As recommended by TA)
1	76012010	(ALUMINIUM- 89.07%, SILICON- 9.42%, AND COPPER 1.51%)	ALUMINIUM ALLOY INGOTS ALUMINIUM 89.07 PERCENT SILICON 9.42 PERCENT COPPER 1.51 PERCENT	200000.00	KILOGRAMS (KGS)	200000.00	
1	76012010	(ALUMINIUM- 89.07%, SILICON- 9.42%, AND COPPER 1.51%)	ALUMINIUM ALLOY INGOTS ALUMINIUM 89.07 PERCENT SILICON 9.42 PERCENT COPPER 1.51 PERCENT	200000.00	KILOGRAMS (KGS)	200000.00	
1	76012010	(ALUMINIUM- 89.07%, SILICON- 9.42%, AND COPPER 1.51%)	ALUMINIUM ALLOY INGOTS ALUMINIUM 89.07 PERCENT SILICON 9.42 PERCENT COPPER 1.51 PERCENT	200000.00	KILOGRAMS (KGS)	200000.00	

Export Product No.	Sl. No.	Import Item Sl. No.	ITC HS Code of Import Item	Import Item Description (As applied by the firm)	Import Item Description (As recommended by TA)	Import Qty. (As applied by the firm)	Import Qty. (As recommended by TA)	Remarks
1	1		76020010	ALUMINIUM SCRAP (ZORBA, TAIN TAVOR, TENSE, TALK, TALON, TROMA AND ALL KIND OF ALUMINIUM SCRAP AS PER ISRI)	ALUMINIUM SCRAP (ZORBA, TAIN TAVOR, TENSE, TALK, TALON, TROMA AND ALL KIND OF ALUMINIUM SCRAP AS PER ISRI)	219112.00	183484.00	AS PER STANDARD SION C-3
1	2		28046900	SILICON METAL	SILICON METAL	21666.00	19782.00	AS PER STANDARD SION C-3
1	3		74040012	ALL KIND OF COPPER SCRAP COVERED BY ISRI CODE	ALL KINDS OF COPPER SCRAP COVERED BY ISRI CODE	3382.00	3080.40	AS PER STANDARD SION C-3
Export Product No.	Sl. No.	Import Item Sl. No.	Import UOM (As applied by the firm)	Import UOM (As recommended TA)	% wastage (As applied by the firm)	% wastage (As recommended by TA)		
1		1	KILOGRAMS (KGS)	KILOGRAMS (KGS)		3		
1		2	KILOGRAMS (KGS)	KILOGRAMS (KGS)		5		
1		3	KILOGRAMS (KGS)	KILOGRAMS (KGS)		5		
61	Case No.: HQRNORM APPLY 00034734AM21		Party Name:A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED		Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021		Status:Case Deferred	
	HQ File Number: HQRNORM APPLY 00034734AM21		RA File Number: 03AA04011901 AM21		Lic No/Date: 0311000069 09/12/2020			
	Decision Remarks:		The Committee considered the case as per agenda and noted that Consultant (TEC-1) has only recommended norms for import items at Sl. No. 3 & 4. However, the matter was discussed in the meeting and the Committee decided to forward the case to Consultant (TEC-3) for comments on import item at Sl. No. 1 & 2 as per advice of Consultant (TEC-1). The case stands deferred.					

62	Case No.: HQRNORM APPLY 00034769AM21	Party Name:UNIVERSAL METALLICS PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00034769AM21	RA File Number: 05AA04017933 AM21	Lic No/Date: 0511000102 09/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per the comments of Consultant (SKB). RA concerned may take suitable consequential action accordingly.		

TA Comments :

Export Product No.	Sl. of Export Product	ITC HS Code	Export Product Description (As applied by the firm)	Export Product Description (As recommended by TA)	Export Product Qty. (As applied by the firm)	Export UOM(As applied by the firm)	Export Product Qty. (As recommended by TA)	Export UOM (As recommended by TA)
1		76012010	GRADE: ADC-12 (SILICON 9.6% -12%, COPPER 1.5% -3.5%, OTHER MISC METALS 4%-4.5% , ALUMINIUM 80%-85%)	ALUMINIUM ALLOY INGOTS GRADE ADC12 SILICON 9.6-12 PERCENT COPPER 1.5-3.5 PERCENT OTHER MISC METALS 4.0-4.5 PERCENT ALUMINIUM 80-85 PERCENT	90000.00	KILOGRAMS (KGS)	90000.00	
Export Product No.	Sl. of Import Item	Import Item Sl. No.	ITC HS Code of Import Item	Import Item Description (As applied by the firm)	Import Item Description (As recommended by TA)	Import Item Qty. (As applied by the firm)	Import Item Qty. (As recommended by TA)	Remarks
1	1		76020010	(ZORBA, TAIN TAVOR, TENSE, TALON, TROMA , TALK AND ALL KIND OF ALUMINIUM SCRAP COVERED BY ISRI CODES)	ALUMINIUM SCRAP (ZORBA, TAIN TAVOR, TENSE, TALON, TROMA , TALK AND ALL KIND OF ALUMINIUM SCRAP COVERED BY ISRI CODES)	108000.00	76477.50	AS PER STANDARD SION C-3

Export Product Sl. No.	Import Item Sl. No.	Import UOM (As applied by the firm)	Import UOM (As recommended by TA)	% wastage (As applied by the firm)	% wastage recommended by TA
1	1	KILOGRAMS (KGS)	KILOGRAMS (KGS)		3
63	Case No.: HQRNORM APPLY 00035494AM21	Party Name:ANAND SEAMLESS TUBES PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred	
	HQ File Number: HQRNORM APPLY 00035494AM21	RA File Number: 08AA04003723 AM21	Lic No/Date: 0811000041 10/12/2020		
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			
64	Case No.: HQRNORM APPLY 00035916AM21	Party Name:HINDUSTAN PRESSINGS PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred	
	HQ File Number: HQRNORM APPLY 00035916AM21	RA File Number: 31AA04003930 AM21	Lic No/Date: 3111000017 10/12/2020		
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

65	Case No.: HQRNORM APPLY 00036766AM21	Party Name:P.K.STEEL AND METAL WORKS	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00036766AM21	RA File Number: 05AA04018394 AM21	Lic No/Date: 0511000141 11/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

66	Case No.: HQRNORM APPLY 00036905AM21	Party Name:DISHA AUTO COMPONENTS PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00036905AM21	RA File Number: 03AA04012231 AM21	Lic No/Date: 0311000112 11/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 23.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

67	Case No.: HQRNORM APPLY 00038979AM21	Party Name:TECHNO SPRINGS INDIA PVT LTD	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00038979AM21	RA File Number: 05AA04018946 AM21	Lic No/Date: 0511000186 15/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

68	Case No.: HQRNORM APPLY 00038843AM21	Party Name:LASER POWER & INFRA PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00038843AM21	RA File Number: 022404000102 AM21	Lic No/Date: 0211000029 15/12/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the complete information is not available for examination of the case. However, in this regard, a letter is being issued to the applicant to upload all the relevant documents on DGFT's New IT Portal. Therefore, the Committee decided to defer the case. The case stands deferred.		
69	Case No.: HQRNORM APPLY 00038957AM21	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00038957AM21	RA File Number: 03AA04012308 AM21	Lic No/Date: 0311000163 15/12/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the complete information is not available for examination of the case. However, in this regard, a letter is being issued to the applicant to upload all the relevant documents on DGFT's New IT Portal. Therefore, the Committee decided to defer the case. The case stands deferred.		
70	Case No.: HQRNORM APPLY 00039570AM21	Party Name:POLYCAB INDIA LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00039570AM21	RA File Number: 03AA04012647 AM21	Lic No/Date: 0311000194 16/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

71	Case No.: HQRNORM APPLY 00039571AM21	Party Name:POLYCAB INDIA LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00039571AM21	RA File Number: 03AA04011814 AM21	Lic No/Date: 0311000173 16/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		
72	Case No.: HQRNORM APPLY 00039708AM21	Party Name:SHARMA METALLOYS PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00039708AM21	RA File Number: 05AA04018957 AM21	Lic No/Date: 0511000233 16/12/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of MSME: 1. To provide clarification for, why it is stated in export product description that export "Aluminium alloy ingots" consists of 12.12 % of aluminium alloy ingots besides the elements that constitute the alloy. 2. Manufacturing process with step wise wastage. 3. Average percentage of Aluminium in import of each type supported by Certificate of Analysis. The case stands deferred.		
73	Case No.: HQRNORM APPLY 00040704AM21	Party Name:GLITTER METALS PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00040704AM21	RA File Number: 039404000662 AM21	Lic No/Date: 0311000198 17/12/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the complete information is not available for examination of the case. However, in this regard, a letter is being issued to the applicant to upload all the relevant documents on DGFT's New IT Portal. Therefore, the Committee decided to defer the case. The case stands deferred.		
74	Case No.: HQRNORM APPLY 00042220AM21	Party Name:WAAREE ENERGIES LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00042220AM21	RA File Number: 52AA04004561 AM21	Lic No/Date: 5211000045 18/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that Consultant (TEC-3) informed through BO Portal that the wastage details are not available for the case. Further, the Committee noted that information/documents, due to some technical glitches in the BO Portal, were not visible to concerned TAs. However, the problem has been fixed. Therefore, the Committee decided to refer again the case to Consultant (TEC-3) for examination & comments. The case stands deferred.		

75	Case No.: HQRNORM APPLY 00041412AM21	Party Name:JAY METAL ALLOYS	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00041412AM21	RA File Number: 24AA04002477 AM21	Lic No/Date: 2411000021 18/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and decided to fix the ad-hoc norms, as applied for , as per comments of Consultant (SKB) . RA concerned may take suitable consequential action accordingly.		

TA Comments :

Export Product No.	Sl. of Export Product	ITC HS Code	Export Product Description (As applied by the firm)	Export Product Description (As recommended by TA)	Export Product Qty. (As applied by the firm)	Export UOM (As applied by the firm)	Export Product Qty. (As recommended by TA)	Export UOM (As recommended by TA)
1		74032100	(COPPER - 57-61%, LEAD - 2%-3.5%, ZINC - 33%-35.5%)	BRASS BILLETS COPPER - 57-61 PERCENT LEAD 2.0-3.5 PERCENT ZINC 33.0-35.5 PERCENT	300000.00	KILOGRAMS (KGS)	300000.00	
Export Product No.	Sl. of Import Item	Import Item ITC HS Code	Import Item Description (As applied by the firm)	Import Item Description (As recommended by TA)	Import Item Qty. (As applied by the firm)	Import Item Qty. (As recommended by TA)	Remarks	
1	1	74040022	BRASS SCRAP HONEY GRADE PER ISRI	BRASS SCRAP COPPER - 57-61 PERCENT LEAD 2.0-3.5 PERCENT ZINC 33.0-35.5 PERCENT	318000.00	318000.00	AS APPLIED	
Export Product No.	Sl. of Import Item	Import Item ITC HS Code	Import UOM (As applied by the firm)	Import UOM (As recommended by TA)	% wastage (As applied by the firm)	% wastage (As recommended by TA)		
1	1		KILOGRAMS (KGS)	KILOGRAMS (KGS)			6	

76	Case No.: HQRNORM APPLY 00041870AM21	Party Name:TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00041870AM21	RA File Number: 04AA04004501 AM21	Lic No/Date: 0411000024 18/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DHI on 11.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

77	Case No.: HQRNORM APPLY 00042104AM21	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00042104AM21	RA File Number: 03AA04013446 AM21	Lic No/Date: 0311000258 18/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to Consultant (SKB) on 08.03.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

78	Case No.: HQRNORM APPLY 00043810AM21	Party Name:HVR SOLAR PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00043810AM21	RA File Number: 05AA04019222 AM21	Lic No/Date: 0511000264 21/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that Consultant (TEC-3) informed through BO Portal that the wastage details are not available for the case. Further, the Committee noted that information/documents, due to some technical glitches in the BO Portal, were not visible to concerned TAs. However, the problem has been fixed. Therefore, the Committee decided to refer again the case to Consultant (TEC-3) for examination & comments. The case stands deferred.		

79	Case No.: HQRNORM APPLY 00043876AM21	Party Name:UNIVERSAL FLEXIBLES PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00043876AM21	RA File Number: 07AA04006097 AM21	Lic No/Date: 0711000098 21/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

80	Case No.: HQRNORM APPLY 00043930AM21	Party Name:POWERCORE INDUSTRIES INDIA PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00043930AM21	RA File Number: 07AA04006079 AM21	Lic No/Date: 0711000101 21/12/2020	
	Decision Remarks: The Committee considered the case as per agenda and noted that the case was referred to DHI on 11.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			
81	Case No.: HQRNORM APPLY 00043947AM21	Party Name:LABDHI MANUFACTURING LLP	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00043947AM21	RA File Number: 03AA04013322 AM21	Lic No/Date: 0311000244 21/12/2020	
	Decision Remarks: The Committee considered the case as per agenda and noted that Consultant (TEC-1) informed through BO Portal that the wastage details are not available for the case. Further, the Committee noted that information/documents, due to some technical glitches in the BO Portal, were not visible to concerned TAs. However, the problem has been fixed. Therefore, the Committee decided to refer again the case to Consultant (TEC-1) for examination & comments. The case stands deferred.			
82	Case No.: HQRNORM APPLY 00044321AM21	Party Name:HEALTHICO QUALITY PRODUCTS PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00044321AM21	RA File Number: 56AA04001219 AM21	Lic No/Date: 5611000008 22/12/2020	
	Decision Remarks: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

83	Case No.: HQRNORM APPLY 00044684AM21	Party Name:POLYCAB INDIA LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00044684AM21	RA File Number: 03AA04013863 AM21	Lic No/Date: 0311000306 22/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 23.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

84	Case No.: HQRNORM APPLY 00044930AM21	Party Name:MICAPLY	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00044930AM21	RA File Number: 56AA04001264 AM21	Lic No/Date: 5611000015 22/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

85	Case No.: HQRNORM APPLY 00045432AM21	Party Name:ULTRA ENGINEERS	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00045432AM21	RA File Number: 31AA04004415 AM21	Lic No/Date: 3111000041 23/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		
86	Case No.: HQRNORM APPLY 00045708AM21	Party Name:SHERA ENERGY PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00045708AM21	RA File Number: 13AA04004453 AM21	Lic No/Date: 1311000045 23/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		
87	Case No.: HQRNORM APPLY 00045744AM21	Party Name:NAMO ALLOYS PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00045744AM21	RA File Number: 05AA04020219 AM21	Lic No/Date: 0511000401 23/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to Consultant (SKB) on 10.03.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

88	Case No.: HQRNORM APPLY 00045748AM21	Party Name:METALIC IMPRESSIONS (INDIA) PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00045748AM21	RA File Number: 05AA04020294 AM21	Lic No/Date: 0511000388 23/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) . Note: The relevant thickness of item should be imported by the applicant. RA concerned may take suitable consequential action accordingly.		

TA Comments :

Export Product No.	Sl. of Product	ITC HS Code of Export Product	Export Product Description (As applied by the firm)	Export Product Description (As recommended by TA)	Export Product Qty. (As applied by the firm)	Export UOM(As applied by the firm)	Export Product Qty. (As recommended by TA)	Export UOM (As recommended by TA)
1		85177090	Made out of Hard Coated Acrylic Sheet duly printed & laminated (.70 to 1.50 MM)		15000.00	KILOGRAMS (KGS)		
Export Product No.	Sl. of Import Item	Import Item Sl. No.	ITC HS Code of Import Item	Import Item Description (As applied by the firm)	Import Item Description (As recommended by TA)	Import Item Qty. (As applied by the firm)	Import Item Qty. (As recommended by TA)	Remarks
1	1		39205119	ACRYLIC SHEET	OF REL THICKNESS	17250.00	15750.00	
Export Product No.	Sl. of Product	Import Item Sl. No.	Import UOM (As applied by the firm)	Import UOM (As recommended TA)	% wastage (As applied by the firm)	% wastage recommended by TA		
1	1		KILOGRAMS (KGS)	KILOGRAMS (KGS)		5.00		
89			Case No.: HQRNORM APPLY 00045815AM21	Party Name:TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred		
			HQ File Number: HQRNORM APPLY 00045815AM21	RA File Number: 04AA04004649 AM21	Lic No/Date: 0411000054 23/12/2020			
			Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DHI on 11.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.				

90	Case No.: HQRNORM APPLY 00046463AM21	Party Name:POLYCAB INDIA LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00046463AM21	RA File Number: 03AA04014425 AM21	Lic No/Date: 0311000369 24/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

91	Case No.: HQRNORM APPLY 00046761AM21	Party Name:BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00046761AM21	RA File Number: 03AA04013794 AM21	Lic No/Date: 0311000322 24/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to Consultant (SKB) on 10.03.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

92	Case No.: HQRNORM APPLY 00046984AM21	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00046984AM21	RA File Number: 02AA04006425 AM21	Lic No/Date: 0211000087 24/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

93	Case No.: HQRNORM APPLY 00048138AM21	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00048138AM21	RA File Number: 03AA04013987 AM21	Lic No/Date: 0311000308 28/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

94	Case No.: HQRNORM APPLY 00048537AM21	Party Name:POLYCAB INDIA LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00048537AM21	RA File Number: 03AA04014677 AM21	Lic No/Date: 0311000402 28/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

95	Case No.: HQRNORM APPLY 00049476AM21	Party Name:SUNIL IMPEX	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00049476AM21	RA File Number: 24AA04002668 AM21	Lic No/Date: 2411000063 29/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and decided to fix the ad-hoc norms, as applied for , as per comments of Consultant (SKB) . RA concerned may take suitable consequential action accordingly.		

TA Comments :

Export Product No.	ITC HS Code Sl. of Export Product	Export Product Description (As applied by the firm)	Export Product Description (As recommended by TA)	Export Product Qty. (As applied by the firm)	Export UOM(As applied by the firm)	Export Product Qty. (As recommended by TA)	Export UOM (As recommended by TA)
1	74032100	(COPPER - 56%-61%, LEAD - 2%-3.5%, ZINC - 33%-35.5%)	BRASS BILLETS COPPER - 56-61PERCENT LEAD 2.0-3.5 PERCENT ZINC - 33.0-35.5 PERCENT	300000.00	KILOGRAMS (KGS)	300000.00	

Export Product No.	Sl.	Import Item Sl. No.	Item of Import	ITC HS Code	Import Item Description (As applied by the firm)	Import Item Description (As recommended by TA)	Import Qty. (As applied by the firm)	Import Qty. (As recommended by TA)	Remarks
1		1		74040022	BRASS SCRAP HONEY GRADE AS PER ISRI	BRASS SCRAP HONEY GRADE COPPER - 56-61PERCENT LEAD 2.0-3.5 PERCENT ZINC - 33.0-35.5 PERCENT AS PER ISRI CODE	318000.00	318000.00	AS APPLIED
Export Product No.	Sl.	Import Item Sl. No.	UOM (As applied by the firm)	Import UOM (As recommended TA)	(As by	% wastage (As applied by the firm)	(As recommended by TA	% wastage	
1		1	KILOGRAMS (KGS)	KILOGRAMS (KGS)				6	
96	Case No.: HQRNORM APPLY 00049669AM21		Party Name:SHERA METAL PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred				
	HQ File Number: HQRNORM APPLY 00049669AM21		RA File Number: 13AA04004783 AM21	Lic No/Date: 1311000064 29/12/2020					
	Decision Remarks:			The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.					

97	Case No.: HQRNORM APPLY 00049782AM21	Party Name:ELECTROSPARK	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00049782AM21	RA File Number: 05AA04021049 AM21	Lic No/Date: 0511000488 29/12/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.		

98	Case No.: HQRNORM APPLY 00049905AM21	Party Name:VEHERE INTERACTIVE PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00049905AM21	RA File Number: 02AA04006389 AM21	Lic No/Date: 0211000109 29/12/2020	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of MeitY: 1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet) 3. Composition of Set/Packs etc. indicated as UOM in import/export item. 4. Wastage claimed in the manufacturing process. (Share excel sheet) 5. Justification of wastage. The case stands deferred.		

99	Case No.: HQRNORM APPLY 00050864AM21	Party Name:JLC ELECTROMET PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00050864AM21	RA File Number: 13AA04004802 AM21	Lic No/Date: 1311000067 30/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		
100	Case No.: HQRNORM APPLY 00051806AM21	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00051806AM21	RA File Number: 34AA04001321 AM21	Lic No/Date: 3411000021 31/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to Consultant (SKB) on 10.03.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		
101	Case No.: HQRNORM APPLY 00051294AM21	Party Name:KING METAL WORKS	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00051294AM21	RA File Number: 03AA04014365 AM21	Lic No/Date: 0311000564 31/12/2020	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

102	Case No.: HQRNORM APPLY 00052208AM21	Party Name:GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00052208AM21	RA File Number: 03AA04014021 AM21	Lic No/Date: 0311000356 01/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 23.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

103	Case No.: HQRNORM APPLY 00052273AM21	Party Name:RHJ TUBES PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00052273AM21	RA File Number: 52AA04004756 AM21	Lic No/Date: 5211000074 01/01/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. What is the maximum percentage of copper in the imported copper scrap as per ISRI Code? 2. Detailed process of manufacturing of copper billets to justify the wastage asked. The case stands deferred.		

104	Case No.: HQRNORM APPLY 00052320AM21	Party Name:RHJ TUBES PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00052320AM21	RA File Number: 03AA04015644 AM21	Lic No/Date: 0311000628 01/01/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. What is the maximum percentage of copper in the imported copper scrap as per ISRI code? 2. Detailed process of manufacturing of copper billets to justify the wastage asked. The case stands deferred.		

105	Case No.: HQRNORM APPLY 00052453AM21	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00052453AM21	RA File Number: 08AA04005674 AM21	Lic No/Date: 0811000264 01/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

106	Case No.: HQRNORM APPLY 00054365AM21	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date: NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status: Case Deferred
	HQ File Number: HQRNORM APPLY 00054365AM21	RA File Number: 04AA04005069 AM21	Lic No/Date: 0411000128 04/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DHI on 11.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

107	Case No.: HQRNORM APPLY 00054537AM21	Party Name:PADIA EXPORTS PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00054537AM21	RA File Number: 05AA04021860 AM21	Lic No/Date: 0511000571 04/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 11.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

108	Case No.: HQRNORM APPLY 00053396AM21	Party Name:GANGES INTERNATIONALE PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00053396AM21	RA File Number: 042404000147 AM21	Lic No/Date: 0411000140 04/01/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the complete information is not available for examination of the case. However, in this regard, a letter is being issued to the applicant to upload all the relevant documents on DGFT's New IT Portal. Therefore, the Committee decided to defer the case. The case stands deferred.		

109	Case No.: HQRNORM APPLY 00053775AM21	Party Name:R R KABEL LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00053775AM21	RA File Number: 03AA04012072 AM21	Lic No/Date: 0311000623 04/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 11.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

110	Case No.: HQRNORM APPLY 00053860AM21	Party Name:ARJAN IMPEX PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00053860AM21	RA File Number: 05AA04021047 AM21	Lic No/Date: 0511000548 04/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 11.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

111	Case No.: HQRNORM APPLY 00054915AM21	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00054915AM21	RA File Number: 039404000501 AM21	Lic No/Date: 0311000655 05/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) . RA concerned may take suitable consequential action accordingly.		

TA Comments :

Export Product No.	ITC HS Code Sl. of Export Product	Export Product Description (As applied by the firm)	Export Product Description (As recommended by TA)	Export Product Qty. (As applied by the firm)	Export UOM(As applied by the firm)	Export Product Qty. (As recommended by TA)	Export UOM (As recommended by TA)
1	72261100	CRGO Slit Coils for Transformer Cores Width upto 600 MM		500.00	METRIC TON (MTS)		
Export Product No.	Sl. No.	Import Item ITC HS Code of Import Item	Import Item Description (As applied by the firm)	Import Item Description (As recommended by TA)	Import Item Qty. (As applied by the firm)	Import Item Qty. (As recommended by TA)	Remarks
1	1	72251100	CRGO Steel in Coil Form Sheet Coil Width 600 MM and above	Import item Description: Cold Rolled Grain Oriented (CRGO) Steel in coils of width 600 mm and above .	510.00	507.50	

Export Product Sl. No.	Import Item Sl. No.	Import UOM (As applied by the firm)	Import UOM (As recommended by TA)	% wastage (As applied by the firm)	% wastage recommended by TA	
1	1	METRIC TON (MTS)	METRIC TON (MTS)		1.50	
112	Case No.: HQRNORM APPLY 00055115AM21		Party Name:DIAMOND METAL SCREENS PRIVATE LIMITED		Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00055115AM21		RA File Number: 07AA04006348 AM21			
	Decision Remarks:		The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 11.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

113	Case No.: HQRNORM APPLY 00056088AM21	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00056088AM21	RA File Number: 03AA04014253 AM21	Lic No/Date: 0311000414 06/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 11.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

114	Case No.: HQRNORM APPLY 00056339AM21	Party Name:DEEP RECYCLING INDUSTRIES	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00056339AM21	RA File Number: 24AA04002865 AM21	Lic No/Date: 2411000092 06/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and decided to fix the ad-hoc norms, as applied for , as per comments of Consultant (SKB) . RA concerned may take suitable consequential action accordingly.		

TA Comments :

Export Product No.	Sl. of Export Product	ITC HS Code	Export Product Description (As applied by the firm)	Export Product Description (As recommended by TA)	Export Product Qty. (As applied by the firm)	Export UOM(As applied by the firm)	Export Product Qty. (As recommended by TA)	Export UOM (As recommended by TA)
1		74032100	(COPPER 56%-61%, LEAD - 2%-3.5%, ZINC - 33%-35.5%)	BRASS BILLETS COPPER 56-61 PERCENT LEAD 2.0 -3.5 PERCENT ZINC 33.0-35.5 PERCENT	800000.00	KILOGRAMS (KGS)	800000.00	
Export Product No.	Sl.	Import Item Sl. No.	ITC HS Code of Import Item	Import Item Description (As applied by the firm)	Import Item Description (As recommended by TA)	Import Item Qty. (As applied by the firm)	Import Item Qty. (As recommended by TA)	Remarks
1		1	74040022	BRASS SCRAP HONEY GRADE PER ISRI	BRASS SCRAP HONEY GRADE COPPER 56-61 PERCENT LEAD 2.0 -3.5 PERCENT ZINC 33.0-35.5 PERCENT AS PER ISRI CODE	848000.00	848000.00	AS APPLIED
Export Product No.	Sl.	Import Item Sl. No.	Import UOM (As applied by the firm)	Import UOM (As recommended TA)	% wastage (As applied by the firm)	% wastage (As recommended by TA)		
1		1	KILOGRAMS (KGS)	KILOGRAMS (KGS)		6		
115		Case No.: HQRNORM APPLY 00057578AM21		Party Name:KHANDELWAL BRASS INDUSTRIES		Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021		Status:Case Approved
		HQ File Number: HQRNORM APPLY 00057578AM21		RA File Number: 24AA04003083 AM21		Lic No/Date: 2411000113 07/01/2021		
		Decision Remarks:		The Committee considered the case as per agenda and decided to fix the ad-hoc norms, as applied for , as per comments of Consultant (SKB) . RA concerned may take suitable consequential action accordingly.				

116	Case No.: HQRNORM APPLY 00057085AM21	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00057085AM21	RA File Number: 03AA04011453 AM21	Lic No/Date: 0311000147 07/01/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. What is the mesh size of Ferro Manganese Powder to be exported? 2. What is the size of lumps/chips to be converted into powder? 3. What is the end use of Ferro Manganese Powder? 4. Detail of manufacturing of powder from lumps/chips. The case stands deferred.		

117	Case No.: HQRNORM APPLY 00057458AM21	Party Name:AKSHAY ALUMINIUM ALLOYS LLP	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00057458AM21	RA File Number: 05AA04022260 AM21	Lic No/Date: 0511000648 07/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and decided to fix the ad-hoc norms, as per SION C-3 , on the basis of comments given by Consultant (SKB) . RA concerned may take suitable consequential action accordingly.		

TA Comments :

Export Product Sl. No.	ITC HS Code of Export Product	Export Product Description (As applied by the firm)	Export Product Description (As recommended by TA)	Export Product Qty. (As applied by the firm)	Export UOM(As applied by the firm)	Export Product Qty. (As recommended by TA)	Export UOM (As recommended by TA)
1	76012010	(ALUMINIUM- 88%, SILICON- 10% AND COPPER-2%)		400000.00	KILOGRAMS (KGS)		
1	76012010	(ALUMINIUM- 88%, SILICON- 10% AND COPPER-2%)		400000.00	KILOGRAMS (KGS)		
1	76012010	(ALUMINIUM- 88%, SILICON- 10% AND COPPER-2%)		400000.00	KILOGRAMS (KGS)		

Export Product No.	Sl. No.	Import Item Sl. No.	ITC HS Code of Import Item	Import Item Description (As applied by the firm)	Import Item Description (As recommended by TA)	Import Qty. (As applied by the firm)	Import Qty. (As recommended by TA)	Remarks
1	1		76020010	ALUMINIUM SCRAP (ZORBA, TAIN, TABOR, TENSE, TALK, TALON, TROMA AND ALL KIND OF ALUMINIUM SCRAP AS PER ISRI)	Aluminium Scrap (Zorba, Taint, Tabor, Tense, Talk, Talon, Troma) and all kinds of Aluminium Scrap as per ISRI Code.	432960.00	362560.00	
1	2		28046900	SILICON METAL	Silicon Metal	46000.00	42000.00	
1	3		74040012	ALL KIND OF COPPER SCRAP COVERED BY ISRI CODE	All kinds of Copper Scrap as per ISRI Code	8960.00	8400.00	
Export Product Sl. No.	Import Item Sl. No.		Import UOM (As applied by the firm)		Import UOM (As recommended TA)	% wastage (As applied by the firm)		% wastage recommended by TA
1	1		KILOGRAMS (KGS)		KILOGRAMS (KGS)			3.00
1	2		KILOGRAMS (KGS)		KILOGRAMS (KGS)			5.00
1	3		KILOGRAMS (KGS)		KILOGRAMS (KGS)			5.00
118		Case No.: HQRNORM APPLY 00058331AM21		Party Name:LUMINO INDUSTRIES LIMITED		Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021		Status:Case Deferred
		HQ File Number: HQRNORM APPLY 00058331AM21		RA File Number: 02AA04007225 AM21		Lic No/Date: 0211000158 08/01/2021		
		Decision Remarks:		The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 11.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.				

119	Case No.: HQRNORM APPLY 00058544AM21	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00058544AM21	RA File Number: 05AA04022297 AM21	Lic No/Date: 0511000680 08/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

120	Case No.: HQRNORM APPLY 00059610AM21	Party Name:WELSPUN CORP LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00059610AM21	RA File Number: 03AA04015189 AM21	Lic No/Date: 0311000602 11/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 11.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

121	Case No.: HQRNORM APPLY 00059819AM21	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00059819AM21	RA File Number: 03AA04015765 AM21	Lic No/Date: 0311000710 11/01/2021	
	Decision Remarks: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 11.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

122	Case No.: HQRNORM APPLY 00060452AM21	Party Name:LABDHI MANUFACTURING LLP	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00060452AM21	RA File Number: 03AA04017008 AM21	Lic No/Date: 0311000816 12/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that Consultant (TEC-1) informed through BO Portal that the wastage details are not available for the case. Further, the Committee noted that information/documents, due to some technical glitches in the BO Portal, were not visible to concerned TAs. However, the problem has been fixed. Therefore, the Committee decided to refer again the case to Consultant (TEC-1) for examination & comments. The case stands deferred.		

123	Case No.: HQRNORM APPLY 00060603AM21	Party Name:RHJ TUBES PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00060603AM21	RA File Number: 03AA04016804 AM21	Lic No/Date: 0311000800 12/01/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. What is the maximum percentage of copper in the imported copper scrap as per ISRI code? 2. Detailed process of manufacturing of copper billets to be exported, which could justify the wastage claimed. The case stands deferred.		

124	Case No.: HQRNORM APPLY 00061739AM21	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00061739AM21	RA File Number: 07AA04007135 AM21	Lic No/Date: 0711000289 13/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

125	Case No.: HQRNORM APPLY 00061774AM21	Party Name:JAIN RECYCLING PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00061774AM21	RA File Number: 04AA04005092 AM21	Lic No/Date: 0411000133 13/01/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. When export products at Sl. No. (1) & (2) are having 99% copper content, then why the same refined copper billets is having 98% copper at Sl. No. (3)? 2. Please, provide composition of copper billets of 99% Copper and 98% copper, as per buyer specification. 3. Process of manufacturing of copper refined billets. 4. What is value of PVC in the market coming with the imported copper scrap as per ISRI Code DRUID? 5. Test Reports of imported copper wire scrap as per ISRI Code having copper in the range of 25% to 35%, 55% to 65% and 65% to 75%. 6. Why copper scrap having 65% to 75% copper is being used for export of 98% refined copper billets? The case stands deferred.		

126	Case No.: HQRNORM APPLY 00061780AM21	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00061780AM21	RA File Number: 04AA04005552 AM21	Lic No/Date: 0411000187 13/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 11.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

127	Case No.: HQRNORM APPLY 00061974AM21	Party Name:NAMO ALLOYS PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00061974AM21	RA File Number: 05AA04023695 AM21	Lic No/Date: 0511000777 13/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and decided to fix the ad-hoc norms, as per SION C-3 , on the basis of comments given by Consultant (SKB) . RA concerned may take suitable consequential action accordingly.		

TA Comments :

Export Product No.	ITC HS Code Sl. of Export Product	Export Product Description (As applied by the firm)	Export Product Description (As recommended by TA)	Export Product Qty. (As applied by the firm)	Export UOM(As applied by the firm)	Export Product Qty. (As recommended by TA)	Export UOM (As recommended by TA)
1	76012010	(ALUMINIUM 88.00%, SILICON 10%, COPPER 2%)		500000.00	KILOGRAMS (KGS)		
1	76012010	(ALUMINIUM 88.00%, SILICON 10%, COPPER 2%)		500000.00	KILOGRAMS (KGS)		
1	76012010	(ALUMINIUM 88.00%, SILICON 10%, COPPER 2%)		500000.00	KILOGRAMS (KGS)		

Export Product No.	Sl.	Import Item Sl. No.	ITC HS Code of Import Item	Import Item Description (As applied by the firm)	Import Item Description (As recommended by TA)	Import Qty. (As applied by the firm)	Import Qty. (As recommended by TA)	Remarks
1	1		76020010	ALUMINIUM SCRAP ZORBA, TAIN T TABOR, TENSE, TALK, TALON, TROMA AND ALL KIND OF ALUMINIUM SCRAP AS PER ISRI	Aluminium Scrap	541200.00	453200.00	
1	2		28046900	SILICON METAL	Silicon Metal	57500.00	52500.00	
1	3		74040012	ALL KIND OF COPPER SCRAP COVERED BY ISRI CODE	All Kind of Copper Scrap as per ISRI Code	11200.00	10500.00	
Export Product No.	Sl.	Import Item Sl. No.	Import UOM (As applied by the firm)	Import UOM (As recommended TA)	% wastage (As applied by the firm)	% wastage (As recommended by TA)		
1	1		KILOGRAMS (KGS)	KILOGRAMS (KGS)		3.00		
1	2		KILOGRAMS (KGS)	KILOGRAMS (KGS)		5.00		
1	3		KILOGRAMS (KGS)	KILOGRAMS (KGS)		5.00		
128	Case No.: HQRNORM APPLY 00061991AM21		Party Name:SHIVALIK BIMETAL CONTROLS LTD		Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021		Status:Case Deferred	
	HQ File Number: HQRNORM APPLY 00061991AM21		RA File Number: 05AA04023625 AM21		Lic No/Date: 0511000769 13/01/2021			
	Decision Remarks:			The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.				

129	Case No.: HQRNORM APPLY 00062005AM21	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00062005AM21	RA File Number: 07AA04007157 AM21	Lic No/Date: 0711000301 13/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		
130	Case No.: HQRNORM APPLY 00062083AM21	Party Name:JINDAL SAW LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00062083AM21	RA File Number: 05AA04021419 AM21	Lic No/Date: 0511000707 13/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 11.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		
131	Case No.: HQRNORM APPLY 00061663AM21	Party Name:SHREENATHJI INDUSTRIES	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00061663AM21	RA File Number: 24AA04003217 AM21	Lic No/Date: 2411000134 13/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 23.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

132	Case No.: HQRNORM APPLY 00063432AM21	Party Name:DEWAN & SONS	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00063432AM21	RA File Number: 05AA04024057 AM21	Lic No/Date: 0511000815 15/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 11.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

133	Case No.: HQRNORM APPLY 00062872AM21	Party Name:MITESH METAL INDUSTRIES	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00062872AM21	RA File Number: 03AA04016803 AM21	Lic No/Date: 0311000767 15/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 11.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

134	Case No.: HQRNORM APPLY 00063649AM21	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00063649AM21	RA File Number: 03AA04018866 AM21	Lic No/Date: 0311001022 16/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 11.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

135	Case No.: HQRNORM APPLY 00065090AM21	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00065090AM21	RA File Number: 05AA04024214 AM21	Lic No/Date: 0511000813 18/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

136	Case No.: HQRNORM APPLY 00065869AM21	Party Name:TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00065869AM21	RA File Number: 04AA04005657 AM21	Lic No/Date: 0411000204 19/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DHI on 11.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

137	Case No.: HQRNORM APPLY 00065985AM21	Party Name:TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00065985AM21	RA File Number: 04AA04005663 AM21	Lic No/Date: 0411000205 19/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DHI on 11.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

138	Case No.: HQRNORM APPLY 00066808AM21	Party Name:ARJAN IMPEX PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00066808AM21	RA File Number: 05AA04024283 AM21	Lic No/Date: 0511000887 20/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 11.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

139	Case No.: HQRNORM APPLY 00067250AM21	Party Name:SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00067250AM21	RA File Number: 04AA04005558 AM21	Lic No/Date: 0411000182 21/01/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-1): 1. Specific name of import item along with description of import. 2. Revised import item list indicating generic name and qty. as per material balance calculation sheet. 3. Net weight of export. 4. Material balance between import and export. 5. List of components, consumables indigenous material. 6. Wastage and justification on the basis of spec of raw material. The case stands deferred.		

140	Case No.: HQRNORM APPLY 00067834AM21	Party Name:TECHNO TRAK ENGINEERS	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00067834AM21	RA File Number: 31AA04005515 AM21	Lic No/Date: 3111000109 21/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 11.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

141	Case No.: HQRNORM APPLY 00067252AM21	Party Name:SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00067252AM21	RA File Number: 04AA04005557 AM21	Lic No/Date: 0411000184 21/01/2021	
	Decision Remarks: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-1): 1. Specific name of import item along with description of import. 2. Revised import item list indicating generic name and qty. as per material balance calculation sheet. 3. Net weight of export. 4. Material balance between import and export. 5. List of components, consumables indigenous material. 6. Wastage and justification on the basis of spec of raw material. The case stands deferred.			

142	Case No.: HQRNORM APPLY 00067254AM21	Party Name:SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00067254AM21	RA File Number: 04AA04005555 AM21	Lic No/Date: 0411000185 21/01/2021	
	Decision Remarks: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-1): 1. Specific name of import item along with description of import. 2. Revised import item list indicating generic name and qty. as per material balance calculation sheet. 3. Net weight of export. 4. Material balance between import and export. 5. List of components, consumables indigenous material. 6. Wastage and justification on the basis of spec of raw material. The case stands deferred.			
143	Case No.: HQRNORM APPLY 00067500AM21	Party Name:SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00067500AM21	RA File Number: 04AA04005556 AM21	Lic No/Date: 0411000186 21/01/2021	
	Decision Remarks: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-1): 1. Specific name of import item along with description of import. 2. Revised import item list indicating generic name and qty. as per material balance calculation sheet. 3. Net weight of export. 4. Material balance between import and export. 5. List of components, consumables indigenous material. 6. Wastage and justification on the basis of spec of raw material. The case stands deferred.			

144	Case No.: HQRNORM APPLY 00067570AM21	Party Name:EFD INDUCTION PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00067570AM21	RA File Number: 07AA04007259 AM21	Lic No/Date: 0711000324 21/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MeitY as under: 1. Quantity of import items at Sl. No. 1 to 4, 11 to 14 & 21 to 24 may be allowed on net to net basis with accountability clause . 2. Quantity of import items at Sl. No. 5 to 10, 15 to 20 & 25 to 32 may be allowed as applied for on nil wastage . RA concerned may take suitable consequential action accordingly.		

145	Case No.: HQRNORM APPLY 00067572AM21	Party Name:EFD INDUCTION PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00067572AM21	RA File Number: 07AA04007284 AM21	Lic No/Date: 0711000325 21/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MeitY as under: 1. Quantity of import items at Sl. No. 1 & 3 to 6 may be allowed on net to net basis with accountability clause . 2. Quantity of import items at Sl. No. 2 & 7 to 12 may be allowed as applied for on nil wastage . RA concerned may take suitable consequential action accordingly.		
146	Case No.: HQRNORM APPLY 00067167AM21	Party Name:BHARAT WIRE ROPES LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00067167AM21	RA File Number: 03AA04015312 AM21	Lic No/Date: 0311000624 21/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 11.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

147	Case No.: HQRNORM APPLY 00067744AM21	Party Name:RHJ TUBES PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00067744AM21	RA File Number: 03AA04019421 AM21	Lic No/Date: 0311001121 21/01/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (SKB): 1. What is the market value of PVC/rubber coming along with copper wire scrap? 2. What is the range of percentage of copper in copper wire scrap when minimum copper is forty percent? The case stands deferred.		
148	Case No.: HQRNORM APPLY 00067247AM21	Party Name:SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00067247AM21	RA File Number: 04AA04005510 AM21	Lic No/Date: 0411000183 21/01/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-1): 1. Specific name of import item along with description of import. 2. Revised import item list indicating generic name and qty. as per material balance calculation sheet. 3. Net weight of export. 4. Material balance between import and export. 5. List of components, consumables indigenous material. 6. Wastage and justification on the basis of spec of raw material. The case stands deferred.		
149	Case No.: HQRNORM APPLY 00067802AM21	Party Name:RAM RATNA WIRES LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00067802AM21	RA File Number: 03AA04019985 AM21	Lic No/Date: 0311001178 21/01/2021	
	Decision Remarks:	The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 15.06.2021 for examination & comments. However, comments have not been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

150	Case No.: HQRNORM APPLY 00087947AM21	Party Name:EFD INDUCTION PRIVATE LIMITED	Meet No/Date:NC/ 2/ MEET/ Jan/ 202021/ 29 24/06/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00087947AM21	RA File Number: 07AA04008903 AM21	Lic No/Date: 0711000532 19/02/2021	
	Decision Remarks:	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MeitY as under: 1. Quantity of import items at Sl. No. 1 to 3, 5, 6, 10 to 14, 19 to 21, 23 to 25, 29, 31, 32 & 36 to 39 may be allowed as applied for on nil wastage. 2. Quantity of import items at Sl. No. 4, 7 to 9, 15 to 18, 22, 26 to 28, 30 & 33 to 35 may be allowed on net to net basis with accountability clause. RA concerned may take suitable consequential action accordingly.		